



**CORRECTED AS ON 27/07/2020**  
**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA**  
**TWELFTH SESSION, 2020**

**LIST OF UNSTARRED QUESTIONS FOR ANSWER**  
**ON 27<sup>TH</sup> JULY, 2020**

**TOTAL NUMBER OF LAQS: 138**

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	<b>MEMBERS</b>	<b>QUESTION NOS.</b>
1.	<b>Shri. Aleixo Reginaldo Lourenco</b>	<b>001, 002, 003, 004, 005, 006, 007, 008, 009, 010, 011, 012, 013, 014, 015</b>
2.	<b>Shri. Antonio Caetano Fernandes</b>	<b>016</b>
3.	<b>Shri.Churchill Alemao</b>	<b>017</b>
4.	<b>Shri. Digambar Kamat</b>	<b>018, 019, 020, 021, 022, 023, 024, 025, 026, 027, 028, 029, 030, 031, 032</b>
5.	<b>Shri. Dayanand Sopte</b>	<b>033, 034, 035, 036, 037, 038, 039</b>
6.	<b>Shri. Francisco Silveira</b>	<b>040, 041, 042, 043, 044, 045, 046, 047, 048, 049, 050</b>
7.	<b>Shri Jose Luis Carlos Almeida</b>	<b>051, 052, 053, 054, 055</b>
8.	<b>Shri Prasad Gaonkar</b>	<b>056, 057, 058, 059</b>
9.	<b>Shri. Pravin Zantey</b>	<b>060, 061</b>
10.	<b>Shri. Ravi Naik</b>	<b>062, 063, 064, 065, 066, 067, 068, 069, 070, 071, 072, 073, 074, 075, 076</b>
11.	<b>Shri.Ramkrishna Dhavalikar</b>	<b>077, 078, 079</b>
12.	<b>Shri.Rohan Khaunte</b>	<b>080, 081, 082, 083, 084, 085, 086, 087, 088, 089, 090, 091, 092, 093, 094</b>
13.	<b>Shri.Vijai Sardesai</b>	<b>095, 096, 097, 098, 099, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109</b>
14.	<b>Shri. Vinoda Paliencar</b>	<b>110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124</b>
15.	<b>Shri. Wilfred D'sa</b>	<b>126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138</b>



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**LIST OF UNSTARRED QUESTIONS FOR ANSWER**  
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SHRI ALEIXO REGINALDO LOURENCO

**LOANS AVAILED BY SCHOOLS, HIGHER SECONDARIES AND**  
**COLLEGES**

001. WILL the Minister for Education be pleased to state:

- (a) whether it is a fact that Government/Private aided Primary and Middle Schools, Higher Secondary and Colleges from Canacona Constituency has availed loans from Government Institution/Department and Banks; and
- (b) if so, furnish details such as name of School/Institution, address, amount of loan availed and amount of loan paid to Banks or Government Institution till date and name of Schools which have not paid loans or included in defaulter list?

SHRI ALEIXO REGINALDO LOURENCO

**ADEI OFFICE AT CANACONA CONSTITUENCY**

002. WILL the Minister for Education be pleased to state:

- (a) whether it is a fact that ADEI Office at Canacona has been repaired recently, if so, furnish details such as date of commencement of repairing work of building, name of agency whom the work was allotted and date of completion of work;
- (b) whether it is a fact that there is shortage of staff in ADEI office, if so, furnish details such as number of posts with designation and date since the posts are vacant;
- (c) whether there is any plan to fill up the posts in ADEI, if so, details thereof, if not, reasons therefore;
- (d) whether there is any shortage of Government Primary Teachers in Government Primary Schools, if so, furnish the details such as name of Government Primary School and shortage of teachers in each School; and

- (e) whether the Government intends to fill the vacant posts of Government Primary Teacher, if not, reasons for the same?

SHRI ALEIXO REGINALDO LOURENCO

**ONLINE EDUCATION IN CANACONA CONSTITUENCY**

003. WILL the Minister for Education be pleased to state:

- (a) whether it is fact that the most of School in Canacona Constituency have started online education; if so, furnish names and addresses of Primary Schools, Higher Secondary and Colleges who have started the online classes;
- (b) whether there is network facility available in whole Canacona Constituency to carry online education, if so, the details thereof; and
- (c) if not, the steps taken by the Government to make the education available to the student where there is no network or poor network, furnish details thereof?

SHRI ALEIXO REGINALDO LOURENCO

**STAKE HOLDERS IN SOUTH GOA COLLECTORATE**

004. WILL the Minister for Forests be pleased to state:

- (a) whether it is a fact that the Government has held a meeting of all the stake holders in the South Goa Collectorate to settle the Cumeri and FRC cases;
- (b) if so, furnish details such as date of meeting held and minutes of meeting;
- (c) the number of Cumeri and FRC cases cleared from Canacona Constituency;
- (d) the number of Cumeri and FRC cases pending with the Government from Canacona Constituency, furnish details, with reasons for the pendency; and
- (e) furnish details of pending files and reasons for not issuing the Sanad for Cumeri plots?

SHRI ALEIXO REGINALDO LOURENCO

**S.T. POPULATION/INHABITANTS IN FOREST AREAS**

005. WILL the Minister for Forests be pleased to state:

- (a) whether it is a fact that there is S.T. population/inhabitants in Forest areas/Wildlife Sanctuaries in Canacona Constituency;
- (b) if so, whether from generations these Forest Dwellers/S.T. Community grow seasonal vegetable such as chilies, grams, lady fingers etc. on forest land;

- (c) if so, whether the Government has stopped these people from cultivating the same; and
- (d) if so, whether the Government intends to allow these tribal people to grow the seasonal crop, if not, reasons for the same?

SHRI ALEIXO REGINALDO LOURENCO

**PERSONAL STAFF**

006. WILL the Minister for General Administration be pleased to state:

- (a) the number of staff appointed in the office of Chief Minister, Ministers, Leader of Opposition;
- (b) furnish details of all personal staff appointed in the office of Chief Minister, Ministers, and Leader of Opposition in last three years;
- (c) furnish details such as name, designation, education qualifications and salary drawn by each staff; and
- (d) whether the Government proposes to reduce the sanctioned strength of personal staff as part of austerity measures?

SHRI ALEIXO REGINALDO LOURENCO

**ANNUAL RETURNS OF ASSETS AND LIABILITIES**

007. WILL the Minister for Personnel be pleased to state:

- (a) furnish the names and designation of all officers of Goa Civil Services who have not filed their annual returns of assets and liabilities under CCS Conduct Rules in last three years;
- (b) the action taken or proposed to be taken to ensure compliance in the same; and
- (c) furnish a copy of latest annual returns of assets and liabilities submitted by all officers of Goa Civil Services?

SHRI ALEIXO REGINALDO LOURENCO

**NON-RESIDENT GOANS EMERGENCY REPATRIATION FUND**

008. WILL the Minister for NRI Affairs be pleased to state:

- (a) furnish list of beneficiaries and details of Budgetary Allocation for Non-Residents Goans Emergency Repatriation Fund in last three financial years;
- (b) whether the Government is aware that the financial assistance is inadequate and has considered or proposes to enhance the financial assistance to Non Resident Goans in distress; and
- (c) if so, furnish details thereof?

SHRI ALEIXO REGINALDO LOURENCO  
**REPORTS OF ARAUJO AND THOMAS COMMITTEE ON PRIVATE  
FORESTS**

009. WILL the Minister for Forests be pleased to state:

- (a) whether the Government is scrutinizing the reports of Araujo and Thomas Committees on private forests;
- (b) if so, the details thereof;
- (c) whether objections were invited from affected parties whose properties are identified as private forests;
- (d) the details of all objections received with name and address of objector, location and survey number of affected properties and brief gist of the objections in each case may be furnished; and
- (e) whether all objectors were given or will be given personal hearing and site inspection of all affected properties will be done before finalizing the matter?

SHRI ALEIXO REGINALDO LOURENCO  
**IT INFRASTRUCTURE AVAILABLE IN SCHOOLS AND COLLEGES**

010. WILL the Minister for Education be pleased to state:

- (a) the details of information technology related projects and works undertaken by Directorates of Education and Higher Education in last three years;
- (b) furnish copies of work orders issued for each project/work;
- (c) whether the Government is considering E-education for school and college students;
- (d) if so, the details thereof; and
- (e) furnish a list of schools and colleges having broadband internet Wi-Fi facility for the benefit of students?

SHRI ALEIXO REGINALDO LOURENCO  
**EDIFY WORLD SCHOOL GOA, VASCO**

011. WILL the Minister for Education be pleased to state:

- (a) whether Edify World School Goa, Vasco da Gama, is recognized as an unaided private school;
- (b) whether the Director of Education was in receipt of a representation from concerned parents regarding precarious state of functioning of the school in last one year;
- (c) if so, furnish the details of the representation and action taken thereon in interest of the students;
- (d) the details of teaching staff appointed by the school and total salary paid to each teacher in last three academic years;

- (e) whether the said salaries were paid as prescribed under Goa School Education Act; and
- (f) if not, the action the Government has taken or proposes to take to ensure compliance with the law?

SHRI ALEIXO REGINALDO LOURENCO

**DISPOSAL OF ILLEGAL CONSTRUCTION CASES ON  
COMUNIDADE LANDS IN SOUTH GOA**

012. WILL the Minister for Revenue be pleased to state:

- (a) furnish the details of all complaints of illegal encroachments and constructions pending in office of Administrator of Comunidades South Zone, Margao received in last three years;
- (b) furnish the name of complainant, the details of alleged illegal encroachment/constructions, location and survey number of property and date of receipt of complaint in each pending case;
- (c) the date of disposal if case is disposed;
- (d) the details of hearings and action taken in each pending case;
- (e) the details of demolition of illegal constructions in Comunidade land in South Goa carried out in the last three years; and
- (f) the details of steps taken or proposed to be taken to expedite the disposal of illegal construction cases pending in office of Administrator of Comunidades South Zone?

SHRI ALEIXO REGINALDO LOURENCO

**STATUS OF LANDS LEASED BY COMUNIDADE OF CHICALIM**

013. WILL the Minister for Revenue be pleased to state:

- (a) the details of all lands granted on lease by Comunidade of Chicalim in the last five years;
- (b) the details of the name of grantee, area leased, purpose of grant, annual lease rent (foro) and date of provisional possession in each case;
- (c) the details of current status of utilization of the land and outstanding lease rent payable in each case;
- (d) the time limit within which granted land has to be utilized and maximum extension of time permitted under the Code of Comunidades;
- (e) the details of extension of time granted to any of the lessees; and
- (f) the steps taken or proposed to be taken to revert the lands for non-utilization within the stipulated time and for recovery of unpaid lease rent?

SHRI ALEIXO REGINALDO LOURENCO

**MHOJO GAUM MHOJEM GOEM SCHEME**

014. WILL the Minister for NRI Affairs be pleased to state:

- (a) the details of all projects undertaken under “Mhojo Gaum Mhojem Goem” scheme in the last two years;
- (b) the present status of the projects; and
- (c) the steps taken or proposed to be taken to popularize the scheme amongst Goan Diaspora?

SHRI ALEIXO REGINALDO LOURENCO

**DETAILS OF RETIRED TEACHERS**

015. WILL the Minister for Education be pleased to state:

- (a) whether any teachers have retired because of change of retirement age from 60 to 58 years;
- (b) if so, the details with names of such teachers and date of retirement;
- (c) whether there was any petitions are filed by these teachers before Court;
- (d) if so, the status of the petitions;
- (e) whether the petition is in the favour of teachers;
- (f) the details of the benefits that all teachers who have retired prematurely will get from the Government; and
- (g) whether there is any specific time limit to settle the claims?

SHRI ANTONIO FERNANDES

**MUTATION AND PARTITION CASES FROM SANTA CRUZ  
CONSTITUENCY**

016. WILL the Minister for Revenue be pleased to state:

- (a) the details of the mutation and partition cases pending in the Mamlatdar office from Santa Cruz Constituency;
- (b) the details of the name of party, address, case number with date of entry and survey number with village name;
- (c) whether there are any cases pending for partition with area less than 200 sq. meters with reason for pending; and
- (d) whether the Government has any policy to clear the files within a stipulated time limit, with details thereof?



SHRI CHURCHILL ALEMAO

**SEA FARERS**

017. WILL the Minister for NRI Affairs be pleased to state:

- (a) the number of Sea Farers that were brought back by Ship and the number of sea farers that were allowed to enter Goa;
- (b) the amount charged for testing and quarantine fees for each person; who paid for those; and
- (c) the names of companies for which these sea farers were working for?

SHRI DIGAMBAR KAMAT

**INTERNATIONAL FILM FESTIVAL OF INDIA 2020**

018. WILL the Minister for Information and Publicity be pleased to state:

- (a) whether the Government has decided to organize International Film Festival of India 2020 this year during the on-going Covid 19 Pandemic, if so the proposed date to organize the festival;
- (b) whether the Government has started any preparation for IFFI, 2020, if so, the relevant details thereof;
- (c) whether the Government of Goa or Entertainment Society of Goa received any communication/ directions from Ministry of Information and Broadcasting and Directorate of Film Festivals regarding IFFI 2020, if so, furnish the details of all such communications and replies made to them as on date;
- (d) whether the Government has floated any tenders related to IFFI 2020, if so, all the relevant details to be given such as date of tender notice, copy of tender document, copies of work order etc.;
- (e) the budget estimate prepared by the Government for organizing IFFI 2020 with details of each expenditure head;
- (f) the details of total revenue generated by Government of Goa in last five years editions of IFFI with details of each year separately; and
- (g) the details of total expenditure incurred by Government of Goa on last five editions of IFFI with details of each year separately?

SHRI DIGAMBAR KAMAT

**CONTRACT WORKERS IN FOREST DEPARTMENT**

019. WILL the Minister for Forests be pleased to state:

- (a) the number of workers currently working on Daily Wage Basis with details of name, address, present work place, work tenure etc. and their date of appointment with details of each case given separately;

- (b) the number of workers that were given the status of TSL by the Government till date with details such as name, address etc. and date of appointment of each worker separately;
- (c) whether there is any proposal before the Government for considering to give TSL status to the 290 Daily Wage workers working in various Divisions of Forest Department in Goa;
- (d) the date by which all these workers will be given TSL status; and
- (e) the reason for not giving TSL Status to the 290 Daily Wage Workers of Forest Department till date?

SHRI DIGAMBAR KAMAT

**PENDING CASES OF FOREST LAND**

020. WILL the Minister for Forests be pleased to state:

- (a) the total number of cases pending in respect of forest lands claimed by private parties as their own in various courts in the State from 01/04/2015 till date;
- (b) the details of such cases being heard at Tribunal Court, District Court, High Court and Supreme Court along with the names and addresses of the party claiming forest land and also area-wise location of forest lands and present status of each case; and
- (c) the details of the number of cases lost by Forest Department from 1/4/2015 till date at various Courts indicating party, name, locations, area and whether appeals have been filed by the Forest Department with details thereof?

SHRI DIGAMBAR KAMAT

**EXPENDITURE DURING COVID PANDEMIC**

021. WILL the Minister for Labour & Employment be pleased to state:

- (a) the details of total expenditure incurred by Labour and Employment Department during lockdown of Covid 19 pandemic till date with details of expenditure under each account head to be given;
- (b) the details of source of funds utilised by labour and employment department towards Covid 19 pandemic;
- (c) the details with names, addresses, contact number etc. of labourers/ workers provided with special assistance and help during Covid 19 pandemic;
- (d) the details of essential commodities distributed by Labour and Employment Department during Covid 19 pandemic with details such as items distributed, expenditure incurred on each item, areas where the items were distributed along with names, address, contact number of the beneficiaries etc.

- (e) the details of special Schemes/Special benefits given to the worker/labourers during Covid pandemic with details with expenditure incurred in each case and names and addresses of the beneficiaries; and
- (f) the details of assistance/ help provided to the migrant labourers in Goa during Covid pandemic with details of expenditure incurred and names of beneficiaries with their addresses, contact number etc.?

SHRI DIGAMBAR KAMAT

**DATA/SCHEMES MAINTAINED/CREATED BY PLANNING AND STATISTICS**

022. WILL the Minister for Planning, Statistics and Evaluation be pleased to state:

- (a) the details of various schemes handled by the Department;
- (b) the details of reports prepared by the Department from 2012 till date;
- (c) the details of total number of employees/workers working under Government of Goa;
- (d) the details of total number of workers/ employees working on contract basis under Government of Goa;
- (e) the details of various reports prepared and presented to the Government by the department from 2012 till date; and
- (f) the details of Actions taken on the reports prepared by the Department?

SHRI DIGAMBAR KAMAT

**EDUCATION POLICY POST COVID PANDEMIC**

023. WILL the Minister for Education be pleased to state:

- (a) whether the Government has taken any policy decision with regards to various Educational Institutions from Pre-Primary to University level post Covid pandemic situation in Goa with details thereof;
- (b) whether the Government has consulted experts from the field of education and has prepared action plan with regards to imparting education to students at various levels in Goa post Covid pandemic with details thereof;
- (c) whether the Government is aware about the poor network connectivity in Goa which is hampering the online education system in the State, if so, the measures taken by the Government to improve the network connectivity in the State;
- (d) the number of students that were given laptops/ computers under cyber age scheme by the Government;

- (e) whether the devices are in working condition and loaded with latest updated software, if so, the details of the methodology followed by the Government to check the same; and
- (f) the methodology of the Government to update the laptops/ computers given to the students ?

SHRI DIGAMBAR KAMAT

**NETWORK CONNECTIVITY IN GOA**

024. WILL the Minister for Information Technology be pleased to state:

- (a) whether due to Covid 19 pandemic there is shift in consumer behaviour and there is higher dependency on digital tools, if so the action Government has taken to see that there is proper and consistent network connectivity;
- (b) the details of the steps taken by the Government to improve network connectivity in Goa;
- (c) the details of any Letter/Memorandum/Representation received by the Government from tower and Infrastructure Providers Association with details of the action taken by the Government on the same;
- (d) the details of any action plan prepared by the Government to provide uninterrupted and consistent Network connectivity to various students in Goa, if so, the details with relevant file notes and documents; and
- (e) whether Government has any plans to take services from the Private Service Providers in Mobile Network Connectivity, if so the details thereof?

SHRI DIGAMBAR KAMAT

**REGULARIZATION OF GOVERNMENT EMPLOYEES**

025 WILL the Minister for Personnel be pleased to state:

- (a) the total strength of the Government Employees working on contractual basis in various departments for more than 5 years;
- (b) the department wise details of employees working on contract basis for more than five years with details of each employee with name, address, qualification, age, tenure, salary paid etc. ;
- (c) whether there is any proposal to regularize their services / give TSL status to the employees working on contract basis for more than five years; and
- (d) the time period from when this proposal is pending with the Government, and the details along with number of employees, name, addresses, department they are currently working, number of years completed and status of their proposal as on date ?

SHRI DIGAMBAR KAMAT

**GOA SCHOLAR SCHEME**

026 WILL the Minister for Education be pleased to state:

- (a) whether the Government has discontinued with the Goa Scholar Scheme, if so, the reasons for the same;
- (b) the details of total expenditure incurred on Goa Scholar Scheme since its inception;
- (c) the details of total number of students who have availed benefits under Goa Scholar Scheme, and the details of each student with name, address, quantum of benefit etc.;
- (d) the details of applications received for availing benefit under Goa Scholar Scheme and the current status of the applications, and the details of each applications separately;
- (e) whether the Government has kept on hold evaluation of the applications received for Goa Scholar Scheme, if so, the reasons for the same;
- (f) the details of members of Selection Committee for selecting the eligible students; and
- (g) the details of Notification for appointment of the Selection Committee with details of agenda items and minutes of the meetings held by the said Committee till date ?

SHRI DIGAMBAR KAMAT

**PARKING COMPLEX AT AIRPORT**

027 WILL the Minister for Civil Aviation be pleased to state:

- (a) the current status of the Multilevel Parking Complex at Dabolim Airport;
- (b) the expenditure incurred on this project;
- (c) the details of the tender procedure followed for construction of the said complex with details such as copies of tender notice, reports of evaluation and technical committees, number of bidders, name of the contractor selected, copy of work order etc.;
- (d) the actual expenditure incurred on the said Complex till date;
- (e) the capacity for parking of vehicle in the said Complex; and
- (f) whether the Government is aware that lot of inconvenience is caused to the passengers as well as vehicle owners, taxi drivers etc. due to inadequate parking facilities at the Dabolim Airport, if so, what measures the Government intends to take to reduce the hardship of the people?

SHRI DIGAMBAR KAMAT

**PROPOSALS RECEIVED BY ADMINISTRATIVE REFORM**

**DEPARTMENT**

028 WILL the Minister for Administrative Reform be pleased to state:

- (a) the details of proposal received by Administrative Reform department from various departments for creation of posts in their respective departments, give the details department-wise such as name of the post, number of post, designation, scale, etc. enclose all file noting's;
- (b) the number of proposals that are approved by Administrative Reforms department for creation of post with the details department wise name of the post, number of post, designation, scale, etc. enclose all file noting's; and
- (c) the number of proposals that are pending with Administrative Reforms department for creation of new post received from various departments and the reasons for pendency?

SHRI DIGAMBAR KAMAT

**VEHICLES PURCHASED DURING LAST 3 YEARS**

029 WILL the Minister for General Administration be pleased to state:

- (a) the details of vehicles purchased by Government in last 3 years;
- (b) the details of expenditure incurred on purchase of vehicles in last 3 years with details for each year separately along with names of allottees to whom the vehicles were allotted;
- (c) the details of each vehicle with date of purchase, make of the vehicle, price of the vehicle, present status of the vehicle and present user of the vehicle; and
- (d) whether there are any proposals before the Government to purchase new vehicles and if so, the details of the same along with current status?

SHRI DIGAMBAR KAMAT

**SELECTION OF AWAL KARKUN**

030 WILL the Minister for Revenue be pleased to state:

- (a) whether the department had advertised any vacancies for the post of Awal Karkun , if yes, enclose copy of advertisement, number of applications received and all other relevant documents;
- (b) the criteria followed for selecting the candidates for the said post ;
- (c) the details with names, address, qualifications, designations of the persons who were the members of the Selection Committee for selecting the candidates for the post of Awal Karkun ;

- (d) whether the written test and oral interviews were held for all the candidates and if so, the details such as date of the test, venue of the test, duration of the test along with similar details of oral interview and give the details of marks obtained in written and oral examination by each candidate and also give the copies of the final results of the selected candidates;
- (e) the details of education qualifications, birth certificate, residential certificate etc. of all the candidates who were selected for the post of Awal Karkun ;
- (f) the details of the candidates selected for the above post along with copies of appointment orders issued to them;
- (g) the details of the candidates who have joined the work with details of their date of joining, current placement etc, and the details of candidates who have not joined the work with reasons if any;
- (h) whether any complaint was received regarding selection of candidates for the post of Awal Karkun, and if so, the details of each complaint with action taken report;
- (i) whether any directions were received from Hon'ble High Court with regards to selection of candidates for the post of Awal Karkun, and if so, the details of all relevant copies of notices, orders, directions received from the Hon'ble High Court along with replies filed by the department to the same; and
- (j) whether the Government intends to scrap the posts, if so, by when, if no, the reasons for the same ?

SHRI DIGAMBAR KAMAT

**PASSENGERS HANDLING POST COVID LOCKDOWN**

031. WILL the Minister for Civil Aviation be pleased to state:

- (a) the details of flight operations handled by Dabolim International Airport from 22/03/2020 till date with details of Airline, Flight numbers, passengers in each flight, Country/State of origin etc. Country / State of designation etc.;
- (b) the details of total number of International Passengers who have arrived in Goa from 22<sup>nd</sup> March 2020 till date;
- (c) the details of total number of Domestic passengers who arrived in Goa from 22<sup>nd</sup> March 2020 till date;
- (d) the details number of International passengers who departed from Goa from 22<sup>nd</sup> March 2020 till date ; and
- (e) the details number of Domestic passengers who departed from Goa from 22<sup>nd</sup> March 2020 till date; and
- (f) the details of Chartered flights which arrived in Goa from 22<sup>nd</sup> March 2020 till date and provide the details number of passengers who arrived on the said flights?

SHRI DIGAMBAR KAMAT

**MULTIPLEX AT CAMPAL**

032. WILL the Minister for Information and Publicity be pleased to state:

- (a) whether the Government has decided to demolish and construct or refurbish the Multiplex Complex at Campal, Panaji;
- (b) whether the Government has invited any tenders to take up the said work; if so, furnish the details with copy of tender notice, publications in which the said tender notice was published, copy of tender Evaluation Committee/Technical Committee, copy of the work order;
- (c) furnish copy of Agenda item and Minutes of meeting of the General Body/Governing Body of Entertainment Society of Goa wherein the said decision was taken/discussed/approved; copies of each meeting be given;
- (d) the expenditure incurred by Government on Multiplex Complex at Campal currently operated by M/s. Inox. with details of each expenditure head;
- (e) the revenue generated by Government from Inox Multiplex Campal with details from 2012 till date;
- (f) furnish the details of the company/agency that is running /operating Inox Multiplex till date give details with relevant agreement copies of MOU's etc.; and
- (g) the details of rent/lease amount received by the Government from M/s. Inox Multiplex towards Multiplex at Campal till date?

SHRI DAYANAND SOPTE

**ILLEGAL CONSTRUCTION OF  
HOTELS/BUNGLOWS/RESIDENTIAL VILLAS/BUILDINGS**

033. WILL the Minister for Revenue be pleased to state:

- (a) whether it is fact that illegal construction of Hotels/Bunglows/Residential Villas/Buildings has been carried out in Mandrem Constituency;
- (b) if so, furnish details Panchayat-wise such as Name of the Hotels/Bunglows/Residential Villas/Buildings, Survey No. Nature of illegal Construction; and
- (c) the action initiated against such illegal constructions?

SHRI DAYANAND SOPTE

**CONVERSION SANADS IN COLLECTORATE- NORTH GOA**

034. WILL the Minister for Revenue be pleased to state:

- (a) the number of conversions sanads issued by Collectorate-North Goa from April 2015 till date from Mandrem Constituency;



- (b) the details such as Names and Addressed of the applicants, Survey No., Village, area applied for conversion, date of sanads issued, Category of Sanads;
- (c) the number of Sanad applications pending along with reason for pendency with details thereof;
- (d) whether most of the Sanad applications are pending due to non-submission of timely reports by Government office, if so, the details thereof;
- (e) whether the Collectorate comes under the preview of the Right of Citizen to the Time Bound Delivery of goods and services and will be taken into consideration while disposing applications, if so, the details thereof;
- (f) whether there is any time frame in which entire Sanad application process is to be completed, if so, the details thereof; and
- (g) if not the reasons thereof?

SHRI DAYANAND SOPTE

**AGRICULTURAL LAND CONVERTED TO NON-AGRICULTURAL**

035. WILL the Minister for Revenue be pleased to state:

- (a) the total Agricultural land in Pernem Taluka, furnish details thereof from 2012 till date year-wise and Village-wise;
- (b) whether the Department is aware about the total area of Agricultural land which is converted for non-agricultural use from 2012 till date;
- (c) if so, furnish the details thereof year-wise and village-wise such as name and address of the applicant name of the Village Panchayat date of issue of Sanad, survey number, area in sq. mtrs.;
- (d) the purpose of conversion whether it is for Plotting or Construction of House/Bunglows/Buildings and Commercial or Residential projects, the amount of Revenue collected by the Government; and
- (e) whether agricultural land is converted for setting up Government project or for Private purpose?

SHRI DAYANAND SOPTE

**BENEFICIARY REGISTERED UNDER THE GOA BUILDING AND OTHER CONSTRUCTION WORKERS WELFARE BOARD**

036. WILL the Minister for Labour and Employment be pleased to state:

- (a) the total number of beneficiaries registered under the Goa Building and other Construction Workers Welfare Board from April 2017 till March 2019, with details Constituency-wise;
- (b) the total number of beneficiaries registered under the Goa Building and other Construction Workers Board from April 2019 till date through online portal, with Constituency-wise details thereof;

- (c) whether those old beneficiary who have registered before March 2019 under “the Goa Building and Other Construction Workers Welfare Board” are valid;
- (d) if not, whether the old beneficiaries were required to be registered again while registering through online portal;
- (e) if so, whether they were registered again by the Department through online portal;
- (f) if not registered by department, the reason for not doing so; and
- (g) furnish the details of the beneficiaries registered under the Goa Building and other Construction Workers Welfare Scheme from April 2017 till March 2019 and from April 2019 till date Panchayat –wise from Mandrem Constituency such as name of the beneficiary, address of the beneficiary, beneficiary Registration ID, date of Registration and skills of the beneficiary?

SHRI DAYANAND SOPTE

**FUNDS ACCUMULATED IN THE GOA BUILDING AND OTHER  
CONSTRUCTION WORKERS WELFARE BOARD**

037. WILL the Minister for Labour and Employment be pleased to state:

- (a) the amount of money that has been accumulated in the Goa Building and other Construction Workers Welfare Board as on date with details year-wise;
- (b) the amount spent on workers as on date, with year-wise details thereof; and
- (c) the number of building workers that have benefited as on date with year-wise details thereof?

SHRI DAYANAND SOPTE

**CASES FILED BY RANGE FOREST OFFICER IN PERNEM**

038. WILL the Minister for Forests be pleased to state:

- (a) the number of offences registered against saw mills in Pernem Taluka, the number of times licenses have been suspended; and the action initiated or amount of fine levied;
- (b) the number of license/pass issued to cut the trees and transportation along with name of the saw mill, name of the owner of tree, vehicle number and name of the owner of vehicle;
- (c) the number of cases filed by Range Forest Officer from 1<sup>st</sup> April 2017 till date in Pernem Taluka;
- (d) the number and details of vehicles seized such as vehicle registration number, names and addresses of the owner of the vehicle; and

- (e) the annual revenue earned by the Government by way of taxes, licences, renewal fees, etc. from 2017 till date from the saw mills registered in Pernem Taluka?

SHRI DAYANAND SOPTE

**AUCTION OF FOREST WOOD**

039. WILL the Minister for Forests be pleased to state:

- (a) the procedure to auction seized forest wood;
- (b) the number of cases booked in the last 5 years till date;
- (c) the quantity of seized wood auctioned and the quantity pending at various forest ranges in Goa with range -wise details thereof;
- (d) the details of bidders at the auction;
- (e) details of successful bidder at the auction, such as name and address; and
- (f) the quantum of wood that has been auctioned till date?

SHRI FRANCISCO SILVEIRA

**TENANCY/MUNDKARIAL CASE FROM ST ANDRE CONSTITUENCY**

040. WILL the Minister for Revenue be pleased to state:

- (a) the number of Tenancy/Mundkarial cases from St. Andre Constituency pending before the Mamlatdar/Civil Court from April 2012 till date;
- (b) furnish the details with their names, addresses and their Survey number the number of cases already disposed and number of pending cases with their names, addresses, location with reasons for pendency; and
- (c) whether the Government will propose to introduce a Time Bound system for the speedy disposal of Mundkar/Tenancy cases?

SHRI FRANCISCO SILVEIRA

**LAND UNDER PRIVATE FOREST IN ST ANDRE CONSTITUENCY**

041. WILL the Minister for Forest be pleased to state:

- (a) the total area of land which comes under private forest in St. Andre Constituency;
- (b) the details of the survey numbers, locations and area of land with owners names;
- (c) whether the area has been notified, if so, the date of notification;
- (d) whether any violations were noticed in private forest land from 01/01/2017 till date; and
- (e) if so, the details thereof?

SHRI FRANCISCO SILVEIRA

**PROPOSALS FOR CREATION OF POSTS FROM VARIOUS DEPARTMENT**

042. WILL the Minister for Administrative Reforms be pleased to state:

- (a) the number of proposals received from various Departments since 01/01/2018 from creation of post;
- (b) the number of posts approved by Administrative Reforms with the names of the departments;
- (c) whether the posts created are on regular basis or on contract; and
- (d) furnish the details of posts filled since 01/01/2018 Department wise?

SHRI FRANCISCO SILVEIRA

**STATUS OF GOVERNMENT PRIMARY SCHOOLS IN AZOSSIM-MANDUR OF VILLAGE PANCHAYAT IN ST. ANDRE**

043. WILL the Minister for Education be pleased to state:

- (a) the number of Government Primary School building that are existing in Azossim Mandur Village Panchayat in St. Andre Constituency;
- (b) furnish the details of the number of Government Primary Schools that are opened and the number of Government Primary Schools that are closed due to required strength of Students;
- (c) whether the education department has handed over any of the closed Government Primary School buildings to any other Government Department; and
- (d) whether the Government has any plans to hand over such Government Primary Schools to run Anganwadi Centres?

SHRI FRANCISCO SILVEIRA

**NUMBER OF INSTRUCTIONAL DAYS TO BE COMPLETED BY SCHOOL FOR ACADEMIC YEAR 2020-2021**

044. WILL the Minister for Education be pleased to state:

- (a) the number of instructional days to be completed by schools for academic year 2020-2021;
- (b) whether the School vacations will be curtailed for the year 2020 - 2021;
- (c) whether the Government will propose to open the schools after Ganesh Festival; and
- (d) if so, furnish the details thereof?

SHRI FRANCISCO SILVEIRA

**PLANS TO IMPLEMENT WHOLE DAY SCHOOL SYSTEM FOR THE  
YEAR 2020-2021**

045. WILL the Minister for Education be pleased to state:

- (a) whether the Government plans to implement whole day school system for the year 2020-2021 to enable all students to receive proper education;
- (b) whether the Schools will be directed to divide classes into smaller groups to maintain social distancing and impart education in both session for separate groups;
- (c) whether the Government will implement some smart practical plans for the proper administration of Schools during the Covid-19; and
- (d) if so, furnish the details of the same?

SHRI FRANCISCO SILVEIRA

**PRIMARY AND PRE-PRIMARY SCHOOLS EXISTING IN ST.ANDRE  
CONSTITUENCY**

046. WILL the Minister for Education be pleased to state:

- (a) furnish the details with their names the number of registered Primary and Pre-Primary Schools that are existing in St. Andre Constituency;
- (b) furnish the details with their names the number of Primary Schools in St. Andre Constituency receiving Government grant in Aid;
- (c) the amount of grant in Aid paid to each School; if so, furnish the details with their names of the Schools; and
- (d) furnish the details of the medium of instruction adopted by the Schools receiving grant in Aid?

SHRI FRANCISCO SILVEIRA

**RESERVATION QUOTA FOR ADMISSIONS IN CLASS XI AND XII**

047. WILL the Minister for Education be pleased to state:

- (a) whether there if any seat reservation for admissions in classes XI and XII in Arts , Science commercial and Vocational for ST, SC and OBC;
- (b) if so, the details of the Quota; and
- (c) whether the Government plans to increase the existing number of seats for the backward classes?

SHRI FRANCISCO SILVEIRA

**PROPOSAL FOR IMPROVEMENT IN MID-DAY MEALS**

048. WILL the Minister for Education be pleased to state:

- (a) whether the Government proposes to improve the quality and quantity of Mid-day meals provided to school students;
- (b) whether the Government will mandate the schools to provide kitchens for preparation of healthy Mid-day meals especially during the Covid-19 so that these kitchens could be frequently disinfected/sanitized; and
- (c) whether the schools were requested to supervise the preparation of Mid-day meals, if so, details thereof ?

SHRI FRANCISCO SILVEIRA

**MUTATION APPLICATIONS IN ST.ANDRE CONSTITUENCY**

049. WILL the Minister for Revenue be pleased to state:

- (a) the details of Mutation applications received by the Department from St. Andre Constituency from 01/01/2017;
- (b) the number of Mutations completed with details of name, address, date of application recorded on form I and XIV; and
- (c) the number of pending applications with details of names and addresses with reasons thereof ?

SHRI FRANCISCO SILVEIRA

**AREA COVERED UNDER MANGROVE FORESTS IN ST.ANDRE  
CONSTITUENCY**

050. WILL the Minister for Forests be pleased to state:

- (a) the area covered under mangrove forests in St. Andre Constituency;
- (b) whether any cases of cutting mangroves have been registered in St.Andre Constituency; and
- (c) if so, furnish details of names of accused and the action initiated against the accused ?

SHRI JOSE LUIS CARLOS ALMEIDA

**HARNESS CASES RECEIVED BY PERSONNEL DEPARTMENT**

051. WILL the Minister for Personnel be pleased to state:

- (a) the number of applications for harness cases that are completed in all respects which have been received by the Personnel Department from 01/04/2014 till date with details such as name of the

- applicant, address, age, name of department, date of application, reasons for application;
- (b) the number of harness cases cleared from 2014 till date with details of all cases cleared such as name, address, age, post for which appointed, Department, date;
  - (c) the details of pending harness cases and reasons for pendency till date;
  - (d) the details of rejected applications with reasons for rejection; and
  - (e) whether the Government will initiate steps on priority basis and plans for the same, if so, the details thereof?

SHRI JOSE LUIS CARLOS ALMEIDA

**BUSES PROVIDED TO SCHOOLS UNDER BAL RATH SCHEME IN VASCO**

052. WILL the Minister for Education be pleased to state:

- (a) the number of buses provided to schools under Bal Rath scheme in Vasco Constituency with details such as name of schools/institutions, year and number of buses provided;
- (b) whether the Government has provided any maintenance grant to schools with regard to maintenance/repair of buses; and
- (c) if so, the details such as amount provided and dates when the funds were provided ?

SHRI JOSE LUIS CARLOS ALMEIDA

**SUPPLYING MID-DAY MEALS TO VARIOUS SCHOOLS IN VASCO CONSTITUENCY**

053. WILL the Minister for Education be pleased to state:

- (a) the terms and conditions under which the food is supplied to schools under the Mid-Day Meal Scheme;
- (b) the number of Self Help Groups that are supplying Mid-Day meals to various schools in Vasco Constituency;
- (c) the details of names of Self Help Group with names of President, address, names of schools to which the Mid-day meal is supplied with number of Mid-day meals by the particular Self Help Group, period since the Self Help Group is supplying the Mid-day meals from 1<sup>st</sup> April, 2017 till date; and
- (d) the details of the terms and conditions to be followed by Self-help Group with a copy thereof?

SHRI JOSE LUIS CARLOS ALMEIDA

**BILLS PAYMENTS PAID TO SELF HELP GROUPS TOWARDS  
SUPPLY OF MID-DAY**

054. WILL the Minister for Education be pleased to state:

- (a) the details of bills raised by Self Help Groups towards supply of Mid-day meals to various schools in Vasco Constituency from 1<sup>st</sup> April, 2017 till date;
- (b) the details pertaining to each Self Help Group with details of cost of each meal and number of total meals supplied by Self Help Groups to each school;
- (c) the details of payments made to Self Help Groups from 1<sup>st</sup> April, 2017 till date;
- (d) the month-wise details with respect to each Self Help Group;
- (e) the details of pending payments towards the bills of Self Help Group and reason for pendency from 1<sup>st</sup> April, 2017 till date;
- (f) whether there are any complaints against Self Help Groups for poor quality food; and
- (g) if so, furnish details of names and the action taken in this regard?

SHRI JOSE LUIS CARLOS ALMEIDA

**SCHEMES INTRODUCED BY THE GOA BUILDING AND OTHER  
CONSTRUCTION WORKERS WELFARE BOARD**

055. WILL the Minister for Labour and Employment be pleased to state:

- (a) the list of different schemes introduced by the Goa building and other construction workers board (GBOCWWF) from 2012 till date; and
- (b) the schemes-wise details such as names, address of all current beneficiaries from Mormugao Taluka?

SHRI PRASAD GAONKAR

**DETAILS OF GOVERNMENT EMPLOYEES**

056. WILL the Minister for Personnel be pleased to state:

- (a) the number of Government Employees that have retired from the service in all Departments since April, 2015 till date ,furnish year wise details;
- (b) the number of posts that have been filled in all Department since April, 2015 till date, furnish year-wise details with position of the post; and
- (c) as per Assessment carried out by the department the number of posts in all Government Department that are vacant furnish details Department wise?



SHRI PRSASAD GAONKAR

**PENDING CASES OF PARTITION AND MUTATION**

057. WILL the Minister for Revenue be pleased to furnish details of mutation Cases applications received /passed/pending with Village and Taluka wise details including details of V.P. Molcornem, V.P. Caurem-Pirla, V.P. Barcem, V.P. Morpirla and V.P. of Fatorpa in Quepem by the Dy Collector and Mamlatdar of Quepem from 2016 to till date?

SHRI PRSASAD GAONKAR

**DETAILS OF FRC CLAIMS RECEIVED OF QUEPEM TALUKA**

058. WILL the Minister for Revenue be pleased to state:

- (a) furnish the details of FRC claims received in V.P. Molcornem, V.P. Caurem-Pirla, V.P. Barcem, V.P. Morpirla and V.P. of Fatorpa in Quepem at Quepem Tuluka;
- (b) the total number of claims received of above villages;
- (c) the total claims of which spot verification was conducted of above Villages;
- (d) the total number claims approved by the Gram Sabha and referred to the SDLC of above Villages;
- (e) the total number of claims approved by the SDLC and referred to the DLC of above Villages;
- (f) the total number of claims approved by the above Villages;
- (g) whether PDA Machine is available in the Taluka sub division Office , if not the time frame required to arrange the same; and
- (h) details of the status of cases of such claims along with the status to be furnished of above Villages give name and address of the claimant, Village survey number, area, reasons for pending?

SHRI PRSASAD GAONKAR

**DETAILS OF REGULARIZATION OF ENCROACHMENT  
GOVERNMENT LAND**

059. WILL the Minister for Revenue be pleased to state:

- (a) furnish the details of regularization of encroachment of Government land in Sanguem and Quepem Taluka;
- (b) the total number of claims received for regularization, furnish details of the said claims, name of claimant, survey number, Village, area etc, along with status of the said claims; and
- (c) steps taken by the Government for settling the said claims?

SHRI PRAVIN ZANTYE

**CRITERIA FOR WELFARE PENSION SCHEME**

060. WILL the Minister for NRI Affairs be pleased to state:

- (a) the number of schemes with the NRI Commission for the benefit of the people and the criteria to avail the welfare Scheme for the beneficiaries;
- (b) the details of the various benefits made available under the schemes; and
- (c) the details of the number of beneficiaries of such schemes from Mayem Constituency during the year 2017 to till date?

SHRI PRAVIN ZANTYE

**GOVERNMENT SCHOOL AT MAULINGUEM**

061. WILL the Minister for Education be pleased to state:

- (a) whether the Government is aware that Rauji Rane Memorial Government High School, at Maulinguem is conducting their classes in the premises of Government primary school building at Maulinguem in Mayem Constituency;
- (b) the status , the present strength of the students in the school for the academic year 2019-2020, give details whether facilities like Staff rooms, library, laboratories etc. are provided in the school; and
- (c) Whether Government is intending to construct separate building for the school, if so give details?

SHRI RAVI NAIK

**BUDGET ALLOCATION CAPITAL AND REVENUE**

062. WILL the Minister for Education be pleased to state:

- (a) furnish details of the cash assignment received and cash assignment submitted during 1<sup>st</sup> March, 2019 to 1<sup>st</sup> March 2020 and 1<sup>st</sup> March 2020 till date;
- (b) state separate details for Development, office Expenditure, salary and Tour budget allocation capital and revenue during 1<sup>st</sup> March 2019 till 1<sup>st</sup> March 2020 and 1<sup>st</sup> March 2020 till date?

SHRI RAVI NAIK

**UNEMPLOYMENT ASSISTANCE AND SELF EMPLOYMENT SCHEME**

063. WILL the Minister for Labour & Employment be pleased to state:

- (a) whether the Bill of Goa Unemployment Assistance and Self Employment Scheme is passed by Legislature Assembly Goa;
- (b) if so, date of introduction and date of passing;

- (c) the steps taken by Government to implement the Bill for unemployment Assistance and Self Employment Scheme;
- (d) whether 15 years domicile and knowledge of Konkani and Marathi are essential for the Government jobs, is this criteria also compulsory for private jobs; and
- (e) whether 15 years domicile and knowledge of Konkani and Marathi are essential for the job in private firms in the State of Goa?

SHRI RAVI NAIK

**COMMUNITY SURVEY TO IDENTIFY PEOPLE WITH SYMPTOMS OF CORONA VIRUS**

064. WILL the Minister for Revenue be pleased to state:

- (a) whether the Government has conducted community survey to identify people with symptoms of corona virus;
- (b) if so, furnish constituency-wise of total number of families surveyed;
- (c) furnish constituency-wise of the total number of people with symptoms found in the survey;
- (d) whether the Government has tested the people with symptoms found in the survey; and
- (e) if so, the result of the same?

SHRI RAVI NAIK

**CENSUS 2020**

065. WILL the Minister for Planning, Statistics and Evaluation be pleased to state:

- (a) the details of Reports of Agriculture Census, Economic Census, Live Stock Census, Census of Government Employees and other Census held in the State since 2012 till date; and
- (b) whether the Government has notified the population Census, Agriculture Census, Economic Census, Live Stock Census, Census of Government Employee and the Survey for NPR for the year 2020-21 and its current status?

SHRI RAVI NAIK

**ADVERTISEMENTS FOR RECRUITMENTS**

066. WILL the Minister for Information and Publicity be pleased to state:

- (a) the details of all advertisements for recruitments published in print media for PWD, Transport, Archives and Archaeology Departments since March 2012 with date of advertisement, copy of the advertisement and amount paid;

- (b) the year-wise details of total amount spent by the Government for publicity and advertisement of various schemes from 1st January, 2017 till date;
- (c) the year-wise details of payments made to newspapers, electronic media since 1st January, 2017 till date with names of newspapers/electronic media, amount paid; and
- (d) furnish media-wise amount pending with reasons for pendency?

SHRI RAVI NAIK

**CONVERSION SANADS**

067. WILL the Minister for Revenue be pleased to state:

- (a) the total number of Conversion Sanads granted between 2012 till date furnish details constituency- wise and year-wise; and
- (b) the details for each constituency with Panchayat-wise list of all Survey Numbers for which Conversion Sanads was applied for before Collector of the District, along with the area converted, name of the applicant, name of the occupant on Form 1 and 14, date of application, status of the case and date of grant of Sanads?

SHRI RAVI NAIK

**FOREST LAND AND PRIVATE FOREST DEMARCATED IN PONDA**

068. WILL the Minister for Forests be pleased to state:

- (a) the Panchayat-wise details of forest land and private forest demarcated in Ponda taluka with survey number, sub-division, area; and
- (b) the land converted from Forest Land or Private Forest in Ponda Taluka?

SHRI RAVI NAIK

**PROPERTIES WITH THE MINISTRY OF DEFENCE**

069. WILL the Minister for Revenue be pleased to state:

- (a) the details of the number of State Government and Municipality properties with the Ministry of Defense with details of property location title and area;
- (b) whether Government intends to take back any of properties, if so, the present status thereof with steps taken by the Government;
- (c) the details of the area taken back from the Ministry of Defence in Ponda Constituency with the date of reversion of Defence Land, survey number and total area; and
- (d) whether there is a proposal to take back the remainder of the land near Kranti Maidan Ponda from the Ministry of Defence?

SHRI RAVI NAIK

**SELECTION OF SITE FOR THE CITIZEN SERVICE CENTRE**

070. WILL the Minister for Information Technology be pleased to state:

- (a) the criteria adopted for selection of site for the Citizen Service Centres;
- (b) specify the locations that are identified for Citizen Service Centre in Ponda Taluka;
- (c) whether the survey of different location was carried out to select Citizen Service Centre in Ponda Taluka, if so, the details of the locations surveyed and the reasons for this selection or rejection;
- (d) whether the building of the office of the Dy. Collector and Mamlatdar was considered and not selected for Citizen Service Centre in Ponda Taluka; if so, the reasons for not selecting these sites even though it would have been the most convenient locations for the people in Ponda, Shiroda, Madkai, Priol and Usgao; and
- (e) whether there is a proposal for setting up of additional CSC in Ponda Taluka at Sada-Tisk?

SHRI RAVI NAIK

**RESIDENCY CERTIFICATES ISSUED BY REVENUE DEPARTMENT**

071. WILL the Minister for Revenue be pleased to state:

- (a) the constituency-wise number of residency certificate issued since 2017;
- (b) the constituency-wise number of OBC/ST Certificates issued since 2017;
- (c) whether the validity of Caste Certificates has been increased; and
- (d) furnish constituency-wise number of income Certificate issued by the Mamlatdar since 2017?

SHRI RAVI NAIK

**COMPANIES AND INDUSTRIES OPERATIONAL IN THE STATE**

072. WILL the Minister for Labour and Employment be pleased to state:

- (a) whether all the companies and industries that are operational in the State abide by the Employment Exchanges (Compulsory Notification of Vacancies ) Act 1959;
- (b) the details of the Industries and companies that come under the purview of the Employment Exchanges ( Compulsory Notification of Vacancies ) Act 1959 in the State; and
- (c) furnish the details of vacancies notified by the Industries to the Employment exchanges since 2012 till date?

SHRI RAVI NAIK

**INCENTIVES AVAILABLE FOR IT START UPS**

073. WILL the Minister for Information Technology be pleased to state:

- (a) the details of all incentives available for IT start Ups in the State through start up policy;
- (b) the year-wise details of IT start ups registered under IT start Up policy with the department since 2017;
- (c) the year-wise details of the incentives received by the startups with name of startup, type incentives amount since 2017; and
- (d) the employment generated by the start Ups availing incentives through IT start Up Policy as on June 2020?

SHRI RAVI NAIK

**NUMBER OF PERSONS EMPLOYED IN THE FOREST  
DEPARTMENT**

074. WILL the Minister for Forests be pleased to state:

- (a) the year-wise and Constituency-wise details of the number of persons employed in the Forest Department since 2012 till March 2019 with their names designations and addresses;
- (b) whether the concurrence by ARD and Finance Department were obtained to fill these posts; and
- (c) if so, the details thereof with parameters, norms and methodology used for creating these vacancies and filling up the posts ?

SHRI RAVI NAIK

**DATA OF UNEMPLOYED YOUTH IN THE STATE**

075. WILL the Minister Labour and Employment for be pleased to state:

- (a) whether the Government has any data of unemployed youth in the State;
- (b) if so, furnish details of the unemployed youth registered at Regional Employment Exchange; and
- (c) the details of the unemployed youth not registered with Employment Exchange as on 31<sup>st</sup> March 2020?

SHRI RAVI NAIK

**EMPLOYEES WORKING ON FIXED, CONTRACT, TEMPORARY  
BASIS**

076. WILL the Minister for Information and Publicity be pleased to state:

- (a) the details of employees working on fixed, Contract, Temporary basis under Department of Entertainment Society of Goa such as

names, designations, date of employment, salary/payment paid till May 2019;

- (b) whether there is proposal for regularizing the employees with Contract or temporary status who have been employed for long term ; whether there was a proposal that was moved to the Inter-Departmental Committee of Officers (I.D.C.O. ) and the High Level Empowered Committee ( H.L.E.C. ) for creation of posts for the ESG; and
- (c) if so, the details of the proposal and current status?

SHRI RAMKRISHNA DHAVALIKAR

**PROPOSAL TO CONSTRUCT/WIDENING OF ROAD PASSING THROUGH WILD LIFE SANCTUARY**

077. WILL the Minister for be Forests pleased to state:

- (a) whether the Government has any proposal to construct or widening of Road/ National Highway passing through any Wild life Sanctuary National Parks or any Forest land in the State ;
- (b) if so, whether any consent / NOC has been issued for this proposal project by Ministry of Environment of Forest, Government of India and the Forest Department of the State;
- (c) whether the permission for National Board for wild life has been obtained vis - a vis the Supreme Court judgment with regard to Sanctuaries and National Parks;
- (d) the details of impact on the wildlife with regard to Flora and Fauna of the area; and
- (e) the benefits of this project to the State with details thereof ?

SHRI RAMKRISHNA DHAVALIKAR

**DEMARCATON OF RAILWAY TRACKS**

078. WILL the Minister for Revenue be pleased to state:

- (a) whether the Revenue Department through the Collectorate or any other agency, conducted by the site inspection or any demarcation along the route to show the affected land owner, the proximity of tracks of their existing houses for extension of Konkan railwa;
- (b) if so, whether the proposal alignment has been shown / discussed with the affected land owners along the route of railway;
- (c) whether the land owners have been objected in writing for giving any further land for doubling of the SWR tracks, if so, furnish the outcome of all the meetings held from 2019 onwards till date at the office of the Dy. Collector, and the objections raised by the affected land owners;
- (d) the detailed benefits of this works to the State; and

- (e) whether the permission from National Board for Wildlife has been obtained vis-a vis the Supreme Court judgment with regard to sanctuaries and National Parks as the proposed doubling of railway tracks through Mollem National Park?

SHRI RAMKRISHNA DHAVALIKAR

**SANCTIONED STAFF**

079. WILL the Minister for General Administration be pleased to state:

- (a) the details of the sanctioned strength of the staff for CM ,Deputy CM's, Ministers, Leader of Opposition, Chairpersons of all Corporations, Chairperson of Kala Academy and Chairperson of Ravindra Bhavan from 2018;
- (b) the total number of OSD's PS's Drivers entitled for CM ,Deputy CM's, Ministers, Leader of Opposition, Chairpersons of all Corporations, Chairperson of Kala Academy and Chairperson of Ravindra Bhavan;
- (c) the total salary drawn by each of the staff of CM ,Deputy CM's ,Ministers, Leader of Opposition, Chairpersons of all Corporations, Chairperson of Kala Academy and Chairperson of Ravindra Bhavan with details such as pay matrix level and their basic pay and other allowances and the nature of the work;
- (d) the total number of cars, allotted to CM ,Deputy CM's ,Ministers, Leader of Opposition, Chairpersons of all Corporations, Chairperson of Kala Academy and Chairperson of Ravindra Bhavans and the number of cars bought from other Department; and
- (e) the staff pattern with their designation, date of appointment, name of staff ,type of duty for all mentioned above in clause (b)?

SHRI ROHAN KHAUNTE

**HYBRID IT CLUSTER AND OTHER IT PARKS IN GOA**

080. WILL the Minister for Information and Technology be pleased to state:

- (a) the details of the present status of the following projects under IT Departments;
- (i) Hybrid IT Cluster at Porvorim;
- (ii) Tuem Electronic manufacturing Cluster at Tuem;
- (iii) Chimbhel IT Park at Chimbhel;
- (b) furnish the details of the expected employment generation in Goa through these projects with details thereof;
- (c) furnish the details of the master planner contractors and consultants that are appointed by the Goa Government along with dates of the tender, estimated cost of project, cost paid to contractors as on date,



- pending cost to be paid to contractors for implementing these projects with details for each of the above mentioned projects;
- (d) whether any payment has been released to the master planner and consultants appointed for these projects till date if so, the details thereof;
  - (e) furnish the details of the funds allocated by the Goa Government for these projects till date;
  - (f) whether the Goa Government has invited companies from outside Goa to invest in these projects; if so, with details thereof; and
  - (g) furnish details of any new land identified under IT initiatives?

SHRI ROHAN KHAUNTE

**MOLLEM NATIONAL PARK AND BHAGWATI WILDLIFE  
SANCTUARY**

081. WILL the Minister for Forests be pleased to state:

- (a) the number of projects approved to run through the Mollem National Park and Bhagavati Wildlife Sanctuary with details along with the estimated area for these projects;
- (b) whether there is an Environmental impact Assessment done prior to approving these projects with details along with the assessment copies if any;
- (c) whether any building structures are sanctioned permission to be constructed in these area with details along with the reasons thereof;
- (d) whether the projects have the clearance from the Ministry of Environmental Forest if so, furnish details; if not the reasons thereof;
- (e) whether any private properties are acquired for the proposed projects with details along with survey numbers and status of the compensation to be paid to the owners of such private properties;
- (f) whether any permissions are granted relating to the area in private forests under the national forest polices if so, with reasons for such sanctions;
- (g) whether any conversions sanads have been given to the land under these survey numbers in the area of the proposed projects and whether it is required with details thereof;
- (h) whether there is any alternative plan proposed by the Government for compensatory afforestation in the State of Goa with details thereof;
- (i) whether there is any plan proposed by the Government for the welfare of the families of indigenous tribes who are dislodged of their living with details thereof;

- (j) whether the Government has received any complaints relating to the projects approved with details along with actions taken by the Government on such complain; and
- (k) what is the estimated area of additional land required to set up machinery and dump of raw materials for completing the proposed projects with details thereof?

SHRI ROHAN KHAUNTE

**UNEMPLOYMENT DATA**

082. WILL the Minister for Labour and Employment be pleased to state:

- (a) the unemployed data with the Department as on date with details Constituency-wise along with the names, address, contact numbers and educational qualifications;
- (b) whether the data collected is through online portals or manual data details Taluka-wise;
- (c) how much is the present data is migrated from old records with details and details of new records received by the Department as on date;
- (d) the status of the Smart Cards with details along with the benefits and number of people who have been issued these cards, if not, the reasons for the same; and
- (e) the present status of the Model carrier Center at the employment exchange in Goa with details?

SHRI ROHAN KHAUNTE

**ENTERTAINMENT SOCIETY OF GOA (ESG)**

083. WILL the Minister for Information and Publicity be pleased to state:

- (a) the present status of the convention Center and the ESG Complex at Dona Paula with details thereof;
- (b) whether the project is running as per the time frame set for it, if so, furnish the date for completion, if not, the reasons for the delay;
- (c) furnish the details of all independent contractors who have been allotted work on the project;
- (d) whether the Inox at Panjim is being demolished if so, the reasons thereof; and
- (e) whether any concessional agreement has been signed with any parties if so, furnish details of the agreement?

SHRI ROHAN KHAUNTE

**START-UPS AND IT POLICIES**

084. WILL the Minister for Information and Technology be pleased to state:

- (a) the details of the following companies that have registered under the Goa Startup Policy 2017 along with their name, operations, promoter, investment and number of employees from 2017 till date;
  - (i) Start-ups
  - (ii) IT Companies;
- (b) furnish the details of all the above mentioned companies that have applied for the benefits, pending applications and those rejected for the benefits under the incentive schemes of the Goa Start-Up Policy 2017;
- (c) the details of all the companies that have been certified by the Goa Government under the Goa Start-UP Policy 2017;
- (d) the number of meetings that have taken place from 2017 till date for disbursement of incentives under the Goa Startup Policy 2017 give details with dates of respective scheme for disbursement, amount disbursed as on date, amount pending to be disbursed, minutes of such meetings and date of approval and employment generated thereof;
- (e) furnish the details of the employment generated by each companies availing benefits under the incentive scheme;
- (f) the details of companies along with that name started operations in Goa in the last 3 years; and
- (g) the number of IT companies who have invested in Goa have signed the MOU's with the IT Department with details thereof?

SHRI ROHAN KHAUNTE

**COMPASSIONATE GROUNDS**

085. WILL the Minister for Personnel be pleased to state:

- (a) the total number of applications pending for employment under Compassionate ground till date with details of each applicant with their addresses, age at the application date and their post;
- (b) furnish details of each application considered favorably and people recruited, the department in which posted, post on which they are considered in employment, starting scale of pay etc., since 2016 till date;
- (c) whether there are any applications pending for decision. if so, furnish the details of all the applications pending and reason thereof with details of any applications that are rejected constituency-wise; and

- (d) whether the Government is aware that lots of applicants under Compassionate ground are told to vacate their premises before the jobs under Compassionate case is approved, furnish details with the reasons thereof?

SHRI ROHAN KHAUNTE

**PENDENCY OF CASES**

086. WILL the Minister for Revenue be pleased to state:

- (a) the details year-wise from 2017 till date of the pending cases as on date along with the reasons for pendency and days delayed relating to the following cases;
- a. Residence Certificate;
  - b. Caste Certificate;
  - c. Income Certificate;
  - d. Divergence Certificate;
  - e. Form XIV;
  - f. Matriz Certificate;
  - g. Domicile Certificate;
  - h. Sound Permission;
  - i. Natural Calamity Application;
  - j. Partition of Land;
  - k. Conversion of Land.
- (b) whether the clause for time bound disposals the simplification of procedure for time bound disposal of cases implemented in 2017 and still applicable to these cases. if so, furnish details for each of the above categories year wise and taluka-wise;
- (c) the total number of cases that have cleared online and the total number of cases that are cleared offline with details year wise of all mentioned categories; and
- (d) the charges levied online and offline for the above mentioned categories with details year-wise?

SHRI ROHAN KHAUNTE

**PROPOSED MOPA AIRPORT**

087. WILL the Minister for Airport be pleased to state:

- (a) whether any area under the proposed Mopa airport is yet to be acquired, if so, furnish the details of the survey number along with the reasons for delay of acquisition;
- (b) furnish the copies of the agreement between the Government and the concessioner and whether the works carried out are in line with the terms of the agreement, furnish the details along with the present status;

- (c) the status of the skill development center for training local youth for the proposed Mopa Airport, furnish details;
- (d) the status of the people whose lands were acquired for the purpose of the proposed Mopa Airport project, give details along with the area acquired and status of the compensation paid as on date, give details of all the cases pending before all the courts/tribunals relating to the proposed project along with the preset status of each case;
- (e) when is the project estimated to complete and generate revenue for the State, furnish details; and
- (f) whether the project was supposed to commence in 2019-2020, if not, the Government may make a statement in this regard?

SHRI ROHAN KHAUNTE

**BUILDING WORKERS AND OTHER CONSTRUCTION WORKERS**

088. WILL the Minister for Labour and Employment be pleased to state:

- (a) whether it is fact that funds were released to workers registered with the BOCW, if so, furnish details of the name, address and registration number of the building workers;
- (b) what was the process carried out for disbursements and who was the authority responsible for such disbursements, furnish details;
- (c) whether the amount disbursed was under any scheme, if so, furnish details along with the mode of disbursement;
- (d) how much of the amount disbursed was returned back and the reasons thereof, furnish details along with reasons thereof;
- (e) whether any complaints were received, or case filed against these disbursements, if so, the action taken by the Government on this complaint or case filed;
- (f) whether any mechanism to carry out due diligence of the worker's credentials was established, if so, furnish details of the authorities;
- (g) furnish details of the criteria/calculations based in which specific amount of funds/monetary relief is disbursed to the registered building workers; and
- (h) the amount of money that has come from Government projects in the last 5 years, furnish details of the amount paid and pending to be paid along with details of mechanisms to track this data as on date?

SHRI ROHAN KHAUNTE

**LAND ACQUISITION FOR MOPA AIRPORT**

089. WILL the Minister for Airport be pleased to state:

- (a) total area of land acquired for the Mopa International Airport till

- date with details of survey number areas acquired, name of the owners/occupier, amount of compensation/settlement paid and date of settlement;
- (b) whether there are any disputes for settlement of claims pending/if so, furnish details of all the disputes with name of the land owner, survey number, area of land under dispute and the claim amount due, furnish details;
  - (c) furnish details of the land the purchased/acquired by the Government for the families displaced on acquisition of land for the Airport;
  - (d) whether the Government constructed any structures and handed over possession of the houses, if so, give details of the total land purchased, cost of construction of houses, and
  - (e) whether due process was followed to acquire the land, number of families who were allotted this land and whether the ownership of the land and houses transferred in the names of the allottees, furnish details?

SHRI ROHAN KHAUNTE

**7<sup>TH</sup> PAY COMMISSION SCALES TO GOVERNMENT EMPLOYEES**

090. WILL the Minister for Personnel be pleased to state:

- (a) whether the 7<sup>th</sup> pay commissions scales are implemented to all the confirmed staff in the Government if so, since when and what is the monthly impact on the salary bill for the month, give details;
- (b) furnish details of staff department-wise who are not covered under the 7<sup>th</sup> pay commission, their present scales and the reasons for not considering them under the 7<sup>th</sup> pay commission; and
- (c) furnish details Department-wise, corporation-wise of the staff retired since 2017 till date, whether fresh recruitment is done in their replacement?

SHRI ROHAN KHAUNTE

**PROPOSAL ON REQUISITION OF STAFF FOR GOVERNMENT**

091. WILL the Minister for Administrative Reforms be pleased to state:

- (a) total number of proposals received from various Government Departments regarding their requirement of staff in various categories since 2017, give details of each Government Departments, corporations with required staff, Gazetted, Non Gazetted, Clerical, skilled and unskilled;
- (b) whether there was a circular issued by the Government to have common selection of staff process for all the Government departments a High level committee headed by the then Chief

- Minister in 2017 and sub-committee to assess the staff recruitment each year, if so, what is the status on the same, furnish copy of the circular;
- (c) furnish details all the present employees Government Department wise and corporation wise with their names, designations, grades, number of years' service etc.;
  - (d) furnish details of confirmed/temporary/contractual employees of Government and Corporation and also employees retired since 2017 and number of employees recruited since 2017;
  - (e) whether the Department has reviewed the proposals received for the creation of the post required in various Departments, give details;
  - (f) the status of each of the proposals received, reviewed, total number of posts approved assessment of financial implication thereon, give details department-wise since 2017; and
  - (g) whether there are any proposals pending, if yes, furnish details of pending proposal and the reason for keeping them on hold or rejection thereof ?

SHRI ROHAN KHAUNTE

**EMPLOYMENT**

092. WILL the Minister for Labour & Employment be pleased to state:

- (a) furnish details of all companies registered under the Department along the details of employees, pay scale, designation, whether Goan or Non-Goan, whether permanent or contractual and the number of the years of service;
- (b) whether the Department has any data of companies doing CSR activities, if so, furnish details;
- (c) the number of cases that have been pending in the labour court as on date, furnish details;
- (d) whether the Government has data of how many people are retrenched or laid off post COVID-19 pandemic, furnish details company wise; and
- (e) furnish the copy of the orders/SOPs/circulars issued by the Government relating to termination of employment during COVID-19 pandemic ?

SHRI ROHAN KHAUNTE

**VIBRANT GOA**

093. WILL the Minister for Information and Technology be pleased to state:

- (a) the status of Memorandum of Undertaking signed by the Goa Government with the Software Technology Parks of India (STPI) at the Vibrant Goa Global Expo and Summit 2019;

- (b) whether the MOU had the approval of the Board, give details;
- (c) give details along with the minutes of the meeting of the Board authorizing the signing of MOU;
- (d) the present status of the land, furnish details;
- (e) whether STPI has any subsidiary companies under them or formed consortium on proposed land, furnish details;
- (f) whether the Goa Government has done a valuation of the land before signing the MOU, if so, furnish details if not, the reasons thereof;
- (g) whether the project is running in accordance with the time frame created;
- (h) whether the Goa Government has set up a committee to monitor the status of the project, if so, furnish details along with the reports submitted by such committee; and
- (i) furnish details of the funds invested by the Goa Government for this initiative?

SHRI ROHAN KHAUNTE

**STRANDED GOANS, SEAFARERS AND OCI CARD HOLDERS**

094. WILL the Minister for NRI be pleased to state:

- (a) furnish country-wise details of Goans stranded in various countries who have filled the NRI's forms along with their present status, give details as under following categories;
  - (i) stranded Goans;
  - (ii) Seafarers;
  - (iii) OCI Card Holder;
  - (iv) Portuguese passport holder;
  - (v) others;
- (b) whether the MHA guidelines have mentioned any quarantine charges for the above mentioned categories, if so, give details;
- (c) the number of flights that have been arranged under Vande Bharat or by the Government to bring back the Goans from above mentioned categories, give details country-wise along with date of travel;
- (d) the details of all passengers country-wise who have travelled under Vande Bharat flights from their destinations along with their names, contact details, address, number of days under institutional quarantine, charges paid thereof and date of travel;
- (e) the number of flights that have been directly chartered by the passengers in the above mentioned categories, with details thereof; and
- (f) whether any of such passengers have tested covid-19 positive, with details thereof?



SHRI VIJAI SARDESAI

**HIRING OF PERSONAL/PRIVATE STAFF ON CONTRACT BASIS**

095. WILL the Minister for General Administration be pleased to state:

- (a) the details of procedure of hiring personal/private staff by Ministers of the Government of Goa, vis-à-vis number of employed as personal/private Staff by the Ministers;
- (b) the details of all persons appointed as personal/private staff on contract basis by all Ministers of the Government of Goa from March 2012 till date, with name, address, position held etc.; and
- (c) the details of the expenditure on salary, perks and vehicles attached to the each of the private staff appointed by the Ministers on contract basis?

SHRI VIJAI SARDESAI

**VISITORS/DIGNITARIES**

096. WILL the Minister for General Administration be pleased to state:

- (a) the number of visitors/dignitaries that were treated as State guests during the period 1<sup>st</sup> March 2019 till date, furnish details; and
- (b) the total expenditure incurred on these State guests including hotel accommodation buffets/meals/refreshments, conveyance etc., furnish details guest-wise?

SHRI VIJAI SARDESAI

**EXPENDITURE INCURRED ON HOSPITALITY**

097. WILL the Minister for General Administration be pleased to state:

- (a) furnish the details of the total amount that have been incurred including complete data as to date, place and reason for such an expenditure by each Minister during their tenure as the Minister of the State of Goa from April 2019 till date on
  - (1) Hospitality including organizing events in
    - (i) in Goa;
    - (ii) in India;
    - (iii) in Foreign Countries
  - (2) on travel;
    - (i) in India;
    - (ii) in Foreign Countries;
  - (3) on POL used by;
    - (i) Travelling in Goa;
    - (ii) travelling in India;
    - (iii) Taxi Charges Travelling in Foreign Countries
  - (4) All other perks; and

- (b) whether the above said expenditure is incurred within the ambit of salaries and allowances Act/Rule to Ministers?

SHRI VIJAI SARDESAI

**THE PRESENT STATUS OF THE NEWLY INAUGURATED NCS  
PORTAL IN THE STATE**

098. WILL the Minister for Labour and Employment be pleased to state:

- (a) the present status of the newly inaugurated NCS portal in the State;
- (b) whether the existing system of registration at employment exchange will be shut down;
- (c) whether this system will provide unique numbers to those who register, state the procedure thereof;
- (d) the manner in which Department intends to create a common platform for the college placement cell and the industries/companies in the State;
- (e) whether this portal reveals/introduces the unemployed force/youth/people from other States as well to the industries/service sector/companies in the State; and
- (f) the criteria followed for priority to the Goan youth?

SHRI VIJAI SARDESAI

**NUMBER OF CABINET MEETINGS AND RESOLUTIONS TAKEN  
SINCE JULY 2019 TILL DATE**

099. WILL the Minister for General Administration be pleased to state:

- (a) the number of cabinet meetings held from July 2019 till date;
- (b) the number of resolutions taken by the cabinet from July till date; and
- (c) furnish copy of resolutions taken by the cabinet as from July 2019 till date?

SHRI VIJAI SARDESAI

**PREPARATION OF BRICS SUMMIT IN GOA**

100. WILL the Minister for General Administration be pleased to state:

- (a) furnish the details of number of meetings held to discuss Preparation of BRICS summit in Goa;
- (b) furnish details of work undertaken and completed by various Departments and corporations;
- (c) furnish details of Bills raised for above works by various Departments/corporations and also furnish the details of revised bills raised; and
- (d) furnish details of payments sanctioned/pending/paid on above bills raised by various Departments/corporations?

SHRI VIJAI SARDESAI

**EXPENDITURE INCURRED ON REFRESHMENTS**

101. WILL the Minister for General Administration be pleased to state:

- (a) furnish details of Parties/Lunch/Dinner hosted by the Chief Minister, Cabinet Ministers and IAS officers/Head of Departments since 1<sup>st</sup> March, 2017 till date (furnish details in Tabulated format;
  - (i) name and designation of Host;
  - (ii) date of event;
  - (iii) the reasons for hosting tea parties/lunch/dinner;
  - (iv) number of people who attended;
  - (v) place of the event; and
  - (vi) the amount spent by the Government on each event?

SHRI VIJAI SARDESAI

**UNDERVALUED DOCUMENTS**

102. WILL the Minister for Revenue be pleased to state:

- (a) the number of documents received by the Collector and Additional Collector of the North District and by the Collector and Additional Collector of the South District as “Undervalued” under Section 47(A) of the Indian Stamp (Goa, Daman and Diu Amendment) Act, in the calendar year 2018, 2019 and 2020 till date; furnish the certified/true copies of the all the correspondence received in the Office of Collector North Goa District and Collector South Goa/Additional Collector, South Goa District, such as Letters/Applications/written statements/written arguments by the respective Sub Registrars in the Proceedings held under Section 47 (A) of the Indian Stamp (Goa, Daman and Diu Amendment) Act;
- (b) the number of orders which were passed by the Office of Collector North Goa/Additional Collector North Goa District and Collector South Goa/Additional Collector South Goa District, in the calendar year 2018, 2019 and 2020 till date, furnish certified/true copies of such orders passed while determining the fair Market Value of the documents under Section 47 (A) of the Indian Stamp (Goa, Daman and Diu Amendment) Act by the Office of Collector North Goa/Additional Collector, North Goa District and Collector South Goa/Additional Collector, South Goa District;
- (c) furnish the details of cases in which Penalty for the Under Valued Documents was imposed and amount of penalty imposed by the North Goa/Additional Collector North Goa and Collector South Goa/Additional Collector south Goa in the Calendar year 2018, 2019 and 2020 till date;
- (d) furnish the amount of deficit Stamp duty received by the Collector North Goa/Additional Collector North Goa and collector

South/Additional Collector South Goa in the Calendar year 2018, 2019 and 2020 till date;

- (e) furnish the details of time taken to dispose all such cases detailed in clause (c);
- (f) furnish details of number of documents and copies of the Orders/Judgment passed under Section 47(A) of the Indian Stamp (Goa, Daman and Diu Amendment) Act, of the Documents which were returned back to respective Sub registrars without Penalty and without recovering any additional Stamp duty;
- (g) furnish certified copies of Valuation Reports and Site Inspection Report taken on record in proceedings held by the Office of North Goa District and Collector South Goa/Additional Collector South Goa District, while adjudicating proceedings held under Section 47(A) of the Indian Stamp (Goa, Daman and Diu Amendment) Act, from Public Authorities such as Public Works Department, Directorate of Settlements and Land Records respective Sub registrars, etc. for determining “ Fair market Value” as Mandated under Goa Stamp Rules; and
- (h) furnish details of documents which were received under Section 47 (A) of the Indian Stamp (Goa, imposed by the office of North Goa/Additional Collector North Goa District and Collector South Goa/Additional Collector South Goa District, while determining at Fair market Value as mandated under Goa Stamp Rules?

SHRI VIJAY SARDESAI

**ADVISORY COMMITTEE**

103. WILL the Minister for Education be pleased to state:

- (a) furnish copy of report submitted by advisory committee that was headed by Bhaskar Nayak;
- (b) furnish copy of order issued while forming the above committee;
- (c) how many extensions this committee availed from Government and when did they submit report to education department; and
- (d) the action taken report on recommendations made by Bhaskar Nayak committee?

SHRI VIJAI SARDESAI

**LAND IN POSSESSION OF NAVY, DEFENCE,(COAST GUARD,ETC)**

104. WILL the Minister for Revenue be pleased to state:

- (a) the total land area in the State of Goa in possession of Navy/Defence/coast Guard/etc. only in terms of air force; the details of documents available viz survey no. village/sq/mts;
- (b) the status of the land and propose of its use, the details area-wise;

- (c) the details of land with area given to Navy/Defence/coast guard/etc, since November 2014 till date; and
- (d) the details of land with area taken back by State Government or private parties from Navy/Defence/coast guard/etc. since November 2014 till date?

SHRI VIJAY SARDESAI

**GOVERNMENT OFFICES IN RENTED PREMISES**

105. WILL the Minister for General Administration be pleased to state:

- (a) whether the Government Department and Government Corporations office are housed in rented premises; if so, the reasons for not shifting these offices into Government owned premises;
- (b) the amount of rent the Government pays for these rented premises per month since March 2012;
- (c) whether the Government has revised the rent contract to increase or decrease rent amount after January 2012;
- (d) whether there is any plan to shift these offices from rented premises to Government owned premises; if so, name of the office with the new location and date of shifting; and
- (e) the details of total Government offices in spaces building at Patto and rent paid per month by Government for said premises?

SHRI VIJAI SARDESAI

**DETAILS OF SCHOOLS IN THE STATE**

106. WILL the Minister for Education be pleased to state:

- (a) the number of Government primary schools in the State;
- (b) the details of number of standard-wise students studying in above Primary Schools;
- (c) how many primary schools don't have owned premises;
- (d) the details of Government primary school, Private and Aided Primary Schools in tabulated form such as;
  - i) the details of Government primary schools without own premises; the details from where they are operating and the amount of rent the Government pays per month for premises;
  - ii) the details of Government Primary Schools without toilets facility for students;
  - iii) the details of Government primary schools without play grounds;
  - iv) the details of Government primary schools without electricity; and

- v) whether construction work of any Government primary school is in progress, if so, status of work and date of completion?

SHRI VIJAI SARDESAI

**GOVERNMENT LAND RATES IN THE STATE**

107. WILL the Minister for Revenue be pleased to state:

- (a) furnish the copies of minimum Government Land rates applicable in Goa;
- (b) furnish copies of new minimum Government Land rate recommended by Registration Department to Revenue Department;
- (c) furnish copies of communication between Registration department and Revenue department till date since March 2017 on finalizing revised Government minimum land rates;
- (d) furnish copies of communication between Law Minister and Revenue minister till date since March 2017 on finalizing revised Government minimum land rates;
- (e) the details of study that has been carried out by Registration department or Revenue Minister on Market rates of land in Goa; and
- (f) whether any plans has been framed to bring Government minimum rates in par with current market rates of land in Goa?

SHRI VIJAI SARDESAI

**RECRUITMENT BY GMR**

108. WILL the Minister for Civil Aviation be pleased to state:

- (a) the present status of ongoing Mopa Airport work;
- (b) furnish the details of the number of Goans already recruited by GMR Airport Ltd.;
- (c) whether the new vacancies will be created at Mopa Airport and the number of vacancies reserved for Goans;
- (d) the time frame Mopa Airport first phase will be functional;
- (e) the details of subcontracts given by GMR to construct Airport with details of contractors; and
- (f) the number of Goans that are presently working at construction site of Mopa Airport?

SHRI VIJAI SARDESAI

**PRESS ACCREDITATION CARDS**

109. WILL the Minister for Information and Publicity be pleased to state:

- (a) whether journalist working in electronic media, cable network news channels, news portal etc. are entitled for Accreditation cards issued by Information Department;
- (b) whether sub point (XI) from point 5 in notification (DI/INF/PAC/2002/11-12/1178 published on 3<sup>rd</sup> July 2014) makes reporters working in cable news channels eligible for Accreditation card issued by Information Department;
- (c) furnish copies of communication received from information broadcasting Ministry to your letter to Under-Secretary, information and broadcasting dated 26 December 2019; and
- (d) the details of number of new applications for press Accreditation cards received by Department and status of those applications?

SHRI VINOD PALIENCAR

**DETAILS OF RECRUITMENTS**

110. WILL the Minister for Revenue be pleased to state:

- (a) whether the South Goa & North Goa Collectorate has issued any advertisement for recruitment of staff on regular/permanent basis from 01/04/2015 till date; with details like names of publications, date of publication of all such advertisements and copies of advertisements;
- (b) if so, the number of applications received, number of call letters sent for written/oral interview etc.; with details such as names of applicants, address etc;
- (c) whether any written examination/oral interview was conducted; if so, the names with marks obtained of each applicant and copies of file noting recommending the names, with the names of officers that conducted the written test/oral test;
- (d) whether the Government approval was obtained by the Revenue Department to issue advertisement of recruitment of staff on regular/permanent basis, prior to issuing the advertisements; if so, the details of relevant file noting;
- (e) whether the said recruitments were kept on hold/withdrawn/cancelled by the department; if so, the reasons therefor; and
- (f) whether there is need of staff in North Goa and South Goa Collectorate on regular permanent basis; if so, the details of all such posts with designations, required number of staff, etc. be provided?

SHRI VINODA PALIENCAR

**PENDING MUNDKARIAL CASES**

111. WILL the Minister for Revenue be pleased to state:

- (a) the number of Mundkarial cases pending in the Court of Mamlatdar, Dy. Collector and Collector as on date in the State; and
- (b) the Taluka-wise details such as names and addresses of the applicants date of application and reason for pendency?

SHRI VINODA PALIENCAR

**SITE INSPECTION/DEMARCATION FOR DOUBLING OF SWR TRACKS**

112. WILL the Minister for Revenue be pleased to state:

- (a) whether the Revenue Department through the Collectorate or any other agency, conducted any site inspection or any demarcation along the route to show the affected land owners ,the proximity of the tracks to their existing houses;
- (b) if so, whether the proposed alignment has been shown/discussed with the affected land owners along the route;
- (c) whether the Land owners have objected in writing for giving any further land for doubling of the SWR tracks;
- (d) if so, the outcome of this meeting held in September 2019 at the office of the Dy. Collector Mormugao and the objections raised by the affected Land Owners;
- (e) the detailed benefits of this work to the State; and
- (f) whether permission from National Board for Wildlife has been obtained vis-à-vis the Supreme Court judgment with regard to Sanctuaries and National Parks as the proposed doubling of tracks passes through Mollem National Park?

SHRI VINODA PALIENCAR

**STAFF RECRUITED IN GOVERNMENT DEPARTMENTS**

113. WILL the Minister for General Administration be pleased to state:

- (a) the total number of Staff recruited in different Government Department since 1<sup>st</sup> March 2019 till date;
- (b) the post wise details of names and addresses of the persons employed Department-wise and category-wise along with date of appointment till date; and
- (c) the details of cases pending order of appointments interviews with their date-wise Department-wise, post-wise and category-wise?



SHRI VINODA PALIENCAR

**DECISIONS**

114. WILL the Minister for General Administration be pleased to state:

- (a) whether there are any decisions taken without signature of the Hon. Chief Minister on the respective Files/Notes/Recommendations, etc. from 01/03/2019 till date, if so, the details of the same along with the copies of relevant papers/documents/file notes;
- (b) whether it is permissible to take any decisions without the signature of the Hon. Chief Minister;
- (c) if so, details of the relevant provision under Law and under Rules of the Business of the Government;
- (d) whether any authority was given to any Officer by the Hon. Chief Minister to sign on his behalf on Official Documents /Files/other communication in his absence in Office if so, furnish details with copies of the authority letters;
- (e) whether Rules of Business of Government permits such signing on behalf of the Chief Minister/with authority of Chief Minister furnish copy of the Rules of Business of Government;
- (f) the number of cabinet Meetings held from 01/03/2019 till date along with copies of the Agenda and Minutes of meeting of each cabinet meeting held till date; and
- (g) the number of Resolutions taken by the Cabinet to grant de facto approvals for various proposals of various Departments from 01/03/2019 till date along with copies of the same?

SHRI VINODA PALIENCAR

**PERMISSIONS OBTAINED**

115. WILL the Minister for Airport be pleased to state:

- (a) the present status of the Mopa Airport;
- (b) whether the Government has obtained all permissions for the constructions of the Airport;
- (c) whether all the persons whose land has been acquired for Airport have been adequately compensated;
- (d) whether any job quota has been reserved for the families of the land losers; and
- (e) whether the training will be imparted to the locals who are likely to be given jobs at the Mopa Airport with details thereof?

SHRI VINODA PALIENCAR

**MOPA AIRPORT**

116. WILL the Minister for Airport be pleased to state:

- (a) the details of total land acquisition for the Mopa Airport and whether the process of land acquisition is completed if not the status of the same be provided;
- (b) the total number of compensation paid till date along with list of beneficiaries and the amount paid to each one with the area acquired;
- (c) the total area of land which is acquired for the Mopa Airport project with all details of land acquired;
- (d) the details of the compensation not yet paid with details along with list of the owners and the area thereof;
- (e) the time frame by which phase I of the project is expected to be completed and first trial run is held;
- (f) whether there are any damages caused for the day due to non-approval of permission by the Government and the Department;
- (g) whether there are any litigations pending with Court/NGT and whether the Government is the party to the litigation, if so, the present status of the cases pending before courts;
- (h) the details of land given to GMR;
- (i) furnish details of all the MOUs Agreement signed between the Government and GMR as regards to Mopa Airport;
- (j) whether there is any land yet to be acquired if so, the details of the land;
- (k) the stake of the Government in the Mopa Airport and the liability to the Government as regards to the Mopa Airport; and
- (l) whether it is a fact that the Government has failed to start the Mopa Airport if so, the reasons thereof along with the timeline?

SHRI VINODA PALIENCAR

**APPOINTMENTS OF STAFF FOR THE AIRPORT**

117. WILL the Minister for Airport be pleased to state:

- (a) the details of appointment made from 01/04/2017 till date including post/designation, name of the employee posting since employment;
- (b) whether the posts were advertised, if so, the details of newspaper including name of newspaper and date; and
- (c) whether contract basis or regular basis or employed through any other agency like society or Human Resource Development Corporation?

SHRI VINODA PALIENCAR

**EXPENDITURE FOR CONSTRUCTION OF NEW TERMINAL AT  
DABOLIM**

118. WILL the Minister for Airport be pleased to state:

- (a) the total expenditure incurred on construction of new terminal at Dabolim Airport;
- (b) the date when the new terminal of Dabolim Airport was inaugurated;
- (c) the name of the person who inaugurated the new terminal;
- (d) whether the new terminal is in operation ;
- (e) if not, the reason for non-operation; and
- (f) the reasons for inaugurating the terminal if it was not completed?

SHRI VINODA PALIENCAR

**PRIVATE FORESTS IDENTIFIED BY COMMITTEES**

119. WILL the Minister for Forests be pleased to state:

- (a) the survey number-wise details of all private forests identified by Committees in the past as well as the process currently being carried out by two panels formed in 2013;
- (b) the committees set up for this purpose before March 2012 and the outcome ;
- (c) whether they have submitted any reports which were accepted and the percentage of the total private forest land identified ;
- (d) the committees currently working at identifying and demarcating private forests;
- (e) furnish a list of the names addresses and qualifications of all the members of the committees;
- (f) the number of representations received from citizens by the Committee or their Member-Secretaries since March 2012 whether these representations have been discussed by the Committees with details thereof; and
- (g) furnish copies of minutes of all the meetings of the above Committees since March 2012 till date?

SHRI VINOD PALIENKAR

**PROTECTED LAND FOR WILD LIFE**

120. WILL the Minister for Forests be pleased to state:

- (a) the area that exists as Protected Land for wild life ; and
- (b) the details of all such land notified, with exact area and name of the owner of the land with survey Numbers and Village-wise details?

SHRI VINOD PALIENKAR

**MHADEI WILD LIFE SANCTUARY**

121. WILL the Minister for Forests be pleased to state:

- (a) whether the Government has forwarded a proposal to the Central Government to convert Mhadei Wild Life Sanctuary into Tiger Reserve; and
- (b) if so, the details thereof?

SHRI VINOD PALIENKAR

**CLASSIFICATION AS PRIVATE FOREST**

122. WILL the Minister for Forests be pleased to state:

- (a) the total area of forests classified as private forests, with names of the owners, address, survey numbers, area and location of each holding;
- (b) the criteria followed to classify areas as private forests;
- (c) whether the procedure of notifying areas as private forests is completed in the state;
- (d) whether all the Talukas are covered under the said procedure;
- (e) if not, the details of Talukas/Villages which are left out and the reasons thereof;
- (f) whether the land owners have been informed about the land being notified as private forests; if so, the details thereof;
- (g) whether the areas were physically visited and verified; if so, the details thereof;
- (h) whether the identified area have any structures, temples, churches, if so, the details thereof;
- (i) whether any objections from land owners has been raised, if so, constituency-wise details of names of owners, addresses, Survey Numbers, area, location of each holding; and
- (j) the steps undertaken by the Government to help the land owners?

SHRI VINOD PALIENKAR

**SEA FARERS SCHEME**

123. WILL the Minister for NRI Affairs be pleased to state:

- (a) the total number of beneficiaries under Sea Farers Scheme in the entire state of Goa;
- (b) the number of pending applications with details such as name, addresses and reasons for pendency; and
- (c) the number of approved applications with details such as name, addresses and amount disbursed?

SHRI VINOD PALIENKAR

**NON RESIDENT GOANS EMERGENCY REPATRIATION FUND**

124. WILL the Minister for NRI Affairs be pleased to furnish the details of beneficiaries from 1<sup>st</sup> March 2019 till date under the scheme titled Non Resident Goans Emergency Repatriation Fund (NRGERF) for the benefit of Non Resident Goans (NRGs) in times of distress abroad with details such as names, address, amount sanctioned, date of sanction, brief description of incident?

SHRI WILFRED D'SA

**MUNDKAR CASE**

125. WILL the Minister for Revenue be pleased to state:

- (a) furnish the details of case no. 5/ISLR/19 2012 pertaining to Survey No. 15/2 in Jt. Mamlatdar Office, Salcete, Margao;
- (b) the copy of all notings of the case;
- (c) furnish the copy of all the supporting documents of the case;
- (d) whether access to all mundkariel house is shown in Survey No.15/2 or other landlord property;
- (e) whether physical verification of the access is done by Jt. Mamlatdar;
- (f) if so, furnish copy of the report.
- (g) whether any complaint is received due to blocking of access given to mundkariel house in Survey No. 15/2; and
- (h) if so, the action initiated in this regard ?

SHRI WILFRED D'SA

**VARIOUS POSTS IN REVENUE DEPARTMENT**

126. WILL the Minister for Revenue be pleased to state:

- (a) the details of vacancies advertised since 2012 till date;
- (b) the category wise details with the date of interview;
- (c) the details of selected candidates with address of various category from 2012 till date; and
- (d) the details of appointment with name & address issued since 2012 till date in various categories?

SHRI WILFRED D'SA

**VARIOUS POSTS IN FOREST DEPARTMENT**

127. WILL the Minister for Forests be pleased to state:

- (a) the details of vacancies advertised since 2012 till date;
- (b) the category wise details with the date of interview;
- (c) the details of selected candidates with address of various category from 2012 till date; and
- (d) the details of appointment with name & address issued since 2012 till date in various categories?

SHRI WILFRED D'SA

**VARIOUS POSTS IN EDUCATION DEPARTMENT**

128. WILL the Minister for Education be pleased to state:

- (a) the details of vacancies advertised since 2012 till date;
- (b) the category wise details with the date of interview;
- (c) the details of selected candidates with address of various category from 2012 till date; and
- (d) the details of appointment with name & address issued since 2012 till date in various categories?

SHRI WILFRED D'SA

**VARIOUS POSTS IN INFORMATION TECHNOLOGY**

129. WILL the Minister for Information Technology be pleased to state:

- (a) the details of vacancies advertised since 2012 till date;
- (b) the category wise details with the date of interview;
- (c) the details of selected candidates with address of various category from 2012 till date; and
- (d) the details of appointment with name and address issued since 2012 till date in various categories?

SHRI WILFRED D'SA

**VARIOUS POSTS IN LABOUR & EMPLOYMENT**

130. WILL the Minister for Labour and Employment be pleased to state:

- (a) the details of vacancies advertised since 2012 till date;
- (b) the category wise details with the date of interview;
- (c) the details of selected candidates with address of various category from 2012 till date; and
- (d) the details of appointment with name and address issued since 2012 till date in various categories?

SHRI WILFRED D'SA

**STAFF OF COMMUNIDADE OF SOUTH ZONE**

131. WILL the Minister for Revenue be pleased to state:

- (a) whether the Government has absorbed staff of Comunidade of South Zone as per the recommendation of the Collector of South Goa District;
- (b) if so, the details thereof; and
- (c) if not, the reasons thereof?

SHRI WILFRED D'SA

**CASES IN COMMUNIDADE ADMINISTRATION**

132. WILL the Minister for Revenue be pleased to state:

- (a) the details of cases attended by the administrator of Comunidades in South Zone from 01/03/2019 to 30/06/2020; and
- (b) whether the correspondence and approvals that were granted from 01/03/2019 to 30/06/2020;
  - i) if so, the details thereof;
  - ii) if not, the reasons thereof;
  - iii) the details of pending cases?

SHRI WILFRED D'SA

**DIVIDENDS OF THE COMMUNIDADE**

133. WILL the Minister for Revenue be pleased to state:

- (a) the details of the timings of the working days of the Administrator of South Goa Comunidade;
- (b) whether he attends the Comunidade's office as per his roster or uses his office in the Collectorate building for Comunidade's works;
- (c) whether the Government has any proposal for full-fledged Administrator for Comunidades of South Goa, if so, give details thereof;
- (d) whether matters in the Administrator South Goa Court are heard and when was the last day any matter was heard; and
- (e) the details of the list of the pending cases in the Administrator of South Goa Court?

SHRI WILFRED D'SA

**COUNSELLING IN SCHOOLS**

134. WILL the Minister for Education be pleased to state:

- (a) the details of the counselors appointed from 01/04/2019 to 30/06/2020 in schools and colleges; and
- (b) whether the Government has appointed surveillance system/security in schools and colleges in the state;
  - i) if so, the details thereof;
  - ii) if not, the reasons thereof ?

SHRI WILFRED D'SA

**DETAILS OF APPLICANTS RECRUITED ON COMPASSIONATE  
GROUNDS**

135. WILL the Minister for Personnel be pleased to state:

- (a) the details of the applicants who have been recruited on compassionate grounds, department-wise and priority list from 01/06/2019 till date; and
- (b) whether the appointments are made according to priority list, if so, furnish details?

SHRI WILFRED D'SA

**PREPARATION OF SURVEY PLANS**

136. WILL the Minister for Forests be pleased to state:

- (a) the details of survey plans prepared for areas identified by North & South Goa Committee;
- (b) whether the Government had send notices to the owners of the property provisionally identified as private forest;
- (c) whether after demarcation of areas comprising private forest after been carried out the Panchayats/local bodies and interested parties say in writing to the member secretary and sub divisional forest officer of the deputy conservator of forest North, South Goa division were taken into consideration;
- (d) if so, furnish details; and
- (e) if not, the reason and time frame for considering the objection filed?

SHRI WILFRED D'SA

**FACILITATION CENTER UNDER GEL**

137. WILL the Minister for Revenue be pleased to state:

- (a) whether survey records available to public at the facilitation center at Mathany Saldanha Complex have been updated;
- (b) whether computer software in the center has been upgraded; and
- (c) whether GST is being charged for obtaining records available at the facilitation center, if so, the reasons thereof?



SHRI WILFRED D'SA

**REPAIR AND RENT OF COMMUNIDADE BUILDINGS**

138. WILL the Minister for Revenue be pleased to state:

- (a) the present status of the repair work of the office of the Administrator building of comunidade of South Zone;
- (b) whether any estimate is prepared;
  - i) if so, furnish details
  - ii) if not, furnish reasons thereof;
- (c) whether work order is issued, if so, the details thereof;
- (d) the details of rent collected from South Goa comunidade building furnish monthly rent collected and outstanding dues till date; and
- (e) whether the office of the administrator on the first floor roof has been inspected and preventive measures have been taken to preserve the old records lying in the office;
  - i) if so, furnish details;
  - ii) if not, furnish reasons thereof?

**ASSEMBLY HALL  
PORVORIM, GOA  
27<sup>TH</sup> JULY, 2020**

**NAMRATA ULMAN  
SECRETARY, LEGISLATURE**